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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 29/7/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: Kotak Mahindra Bank Ltd.  
V/s.  
Arya Filaments Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIJAYESH ATRÉ	ADVOCATE	RESPONDENT (Corporate Debtor)	
2.	LALIT PATEL	ADVOCATE	APPLICANT	

**ORDER**

Learned Advocate Mr. Lalit Patel present for present for Financial Creditor/  
Petitioner. Learned Advocate Mr. Vijayesh Atré present for Respondent.

Petitioner filed proof of service of date of hearing on Respondent filed.

Objections filed by Respondent.

For hearing before admission, list the matter on 09.03.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.